

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 05/18 scheduled for 31.10.2017 was held on 01.11.2017 for the licensing year 2017-18 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officer in attendance			
1.	Sh. K.C. Meena	DDG	DGFT
1.	Sh. Ashok Chander Bhatt	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure of FTP 2015-20 updated as on 01.04.2015.

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1	Case No.: 1/5/85-ALC3/2017	Party Name : SARITA HANDA EXPORTS PVT LTD	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00055/AM18/	RLA File :05/24/040/00197/AM18/	Lic.No/Date:0510403623 08.08.2017	Deferred
Decision: The committee noted that the hard copy of the application has not been received from RA and decided to ask the RA to provide the same.				

2	Case No.: 2/5/85-ALC3/2017	Party Name : ORIENT CRAFT LIMITED	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00056/AM18/	RLA File :05/24/040/00178/AM18/	Lic.No/Date:0510403456 20.07.2017	Deferred
Decision: The committee noted that comments are awaited from Textile Commissioner. Therefore, committee decided to defer the case.				

3	Case No.: 3/5/85-ALC3/2017	Party Name : INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00057/AM18/	RLA File :05/23/040/00121/AM18/	Lic.No/Date:0510403254 28.06.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Pharmaceutical. Therefore, Committee decided to defer the case.				

एन.पी.एस. मोंगा/N.P.S. MONGA
अपर महानिदेशक/Addl. Director General
वाणिज्य एवं उद्योग मंत्रालय
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

4	Case No.:4/5/85-ALC3/2017	Party Name : FOODIMENTARY (INDIA) PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00058/AM18/	RLA File :05/23/040/00140/AM18/	Lic.No/Date:0510403439 18.07.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

5	Case No.:5/5/85-ALC3/2017	Party Name : ORIENT CRAFT LIMITED	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00059/AM18/	RLA File :05/24/040/00263/AM18/	Lic.No/Date:0510404018 18.09.2017	Deferred
Decision: The committee noted that comments are awaited from Textile Commissioner. Therefore, committee decided to defer the case.				

6	Case No.:6/5/85-ALC3/2017	Party Name : SANAT PRODUCTS LIMITED	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00060/AM18/	RLA File :05/24/040/00257/AM18/	Lic.No/Date:0510403980 11.09.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

7	Case No.:7/5/85-ALC3/2017	Party Name : DR WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00061/AM18/	RLA File :05/23/040/00239/AM18/	Lic.No/Date:0510404022 18.09.2017	Deferred
Decision: The committee noted that comments are awaited from Directorate of Sugar Board. Therefore, committee decided to defer the case.				

8	Case No.:8/5/85-ALC3/2017	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00062/AM18/	RLA File :02/24/040/00067/AM18/	Lic.No/Date:0210207754 18.07.2017	Deferred
Decision: The committee noted that comments are awaited from Tea Board. Therefore, committee decided to defer the case.				

9	Case No.:9/5/85-ALC3/2017	Party Name : SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00063/AM18/	RLA File :02/24/040/00065/AM18/	Lic.No/Date:0210207751 13.07.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to defer the case.				




एन.पी.एस. मोंगा/N.P.S. MONGA
अपर महानिदेशक/Addl. Director General
वाणिज्य एवं उद्योग मंत्रालय
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

10	Case No.:10/5/85-ALC3/2017	Party Name : JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00064/AM18/	RLA File :02/24/040/00086/AM18/	Lic.No/Date:0210207814 25.08.2017	Deferred
Decision: The committee noted that comments are awaited from Jute Commissioner. Therefore, committee decided to Deferred the case.				

11	Case No.:11/5/85-ALC3/2017	Party Name : DINESH SARAOGI	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00065/AM18/	RLA File :02/24/040/00068/AM18/	Lic.No/Date:0210207757 21.07.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

12	Case No.:12/5/85-ALC3/2017	Party Name : THE ANANDA- BAG TEA CO. LTD.	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00066/AM18/	RLA File :02/24/040/00099/AM18/	Lic.No/Date:0210207854 13.09.2017	Deferred
Decision: The committee noted that comments are awaited from Tea Board. Therefore, committee decided to defer the case.				

13	Case No.:13/5/85-ALC3/2017	Party Name : ROSE MARRY INTERNATIONAL	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00067/AM18/	RLA File :07/24/040/00263/AM17/	Lic.No/Date:0710110757 08.12.2016	Rejected
Decision: The committee considered the case as per agenda and decided to reject the request of the firm as their earlier request for fixation of norms for the same export product was rejected by NC in its meeting No. 2/18 which was held on 18.05.2017				

14	Case No.:14/5/85-ALC3/2017	Party Name : ROSE MARRY INTERNATIONAL	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00068/AM18/	RLA File :07/24/040/00316/AM17/	Lic.No/Date:0710110864 29.12.2016	Rejected
Decision : The committee considered the case as per agenda and decided to reject the request of the firm as their earlier request for fixation of norms for the same export product was rejected by NC in its meeting No. 2/18 which was held on 18.05.2017				

15	Case No.:15/5/85-ALC3/2017	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00069/AM18/	RLA File :31/83/040/00057/AM18/	Lic.No/Date:3110066839 21.08.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to defer the case.				

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एन.पी.एस. मोंगा/N.P.S. MONGA
अपर महानिदेशक/Addl. Director General
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

	Case No.:16/5/85-ALC3/2017	Party Name : TASTY BITE EATABLES LIMITED	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
16	HQ File :01/85/050/00070/AM18/	RLA File :31/83/040/00068/AM18/	Lic.No/Date:3110066859 02.09.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

	Case No.:17/5/85-ALC3/2017	Party Name : GLOBAL FOOD INDUSTRIES	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
17	HQ File :01/85/050/00071/AM18/	RLA File :08/24/040/00168/AM18/	Lic.No/Date:0810140900 12.09.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

	Case No.:18/5/85-ALC3/2017	Party Name : GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
18	HQ File :01/85/050/00072/AM18/	RLA File :08/24/040/00181/AM18/	Lic.No/Date:0810140993 22.09.2017	Deferred
Decision: The committee noted that comments are awaited from Tea Board. Therefore, committee decided to defer the case.				

	Case No.:19/5/85-ALC3/2017	Party Name : STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
19	HQ File :01/85/050/00073/AM18/	RLA File :06/24/040/00025/AM18/	Lic.No/Date:0610038697 25.09.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to defer the case.				

	Case No.:20/5/85-ALC3/2017	Party Name : JEWEL CONSUMER CARE PVT LTD	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
20	HQ File :01/85/050/00074/AM18/	RLA File :34/24/040/00033/AM18/	Lic.No/Date:3410043168 05.05.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to defer the case.				

	Case No.:21/5/85-ALC3/2017	Party Name : LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
21	HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

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 एन.पी.एस. मोंगा/N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
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 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली 110 002
 Udyog Bhavan, New Delhi 110 002

	Case No.:22/5/85-ALC3/2017	Party Name : ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
22	HQ File :01/85/050/00076/AM18/	RLA File :24/24/040/00017/AM18/	Lic.No/Date:2410042262 22.08.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

	Case No.:23/5/85-ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
23	HQ File :01/85/050/00077/AM18/	RLA File :03/94/040/00364/AM18/	Lic.No/Date:0310814862 27.07.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Pharmaceutical. Therefore, Committee decided to defer the case.				

	Case No.:24/5/85-ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
24	HQ File :01/85/050/00078/AM18/	RLA File :03/94/040/00297/AM18/	Lic.No/Date:0310814550 11.07.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Pharmaceutical. Therefore, Committee decided to defer the case.				

	Case No.:25/5/85-ALC3/2017	Party Name: CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
25	HQ File :01/85/050/00079/AM18/	RLA File :03/94/040/00414/AM18/	Lic.No/Date:0310815264 21.08.2017	Deferred
Decision: The committee noted that comments are awaited from Textiles Commissioner. Therefore, Committee decided to defer the case.				

	Case No.:26/5/85-ALC3/2017	Party Name : KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
26	HQ File :01/85/050/00080/AM18/	RLA File :03/94/040/00177/AM18/	Lic.No/Date:0310813802 07.06.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

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 एन.पी.एस. मोंगा / N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
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	Case No.:27/5/85-ALC3/2017	Party Name: IWI STATIONERY PVT.LTD.	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
27	HQ File :01/85/050/00081/AM18/	RLA File :03/94/040/00253/AM18/	Lic.No/Date:0310814289 28.06.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to defer the case.				

	Case No.:28/5/85-ALC3/2017	Party Name : VIVA FOOD PRODUCTS	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
28	HQ File :01/85/050/00082/AM18/	RLA File :03/95/040/00179/AM18/	Lic.No/Date:0310814132 20.06.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

	Case No.:29/5/85-ALC3/2017	Party Name : SAMI SPICES AND HERBS PVT LTD	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
29	HQ File :01/85/050/00083/AM18/	RLA File :03/95/040/00347/AM18/	Lic.No/Date:0310814974 01.08.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

	Case No.:30/5/85-ALC3/2017	Party Name : GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
30	HQ File :01/85/050/00084/AM18/	RLA File :03/94/040/00387/AM18/	Lic.No/Date:0310815225 17.08.2017	Deferred
Decision: The committee noted that comments are awaited from Department of Industrial Policy and Promotion. Therefore, committee decided to defer the case.				

	Case No.:31/5/85-ALC3/2017	Party Name: NUTRIVITA FOODS PVT.LTD.	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
31	HQ File :01/85/050/00085/AM18/	RLA File :03/95/040/00218/AM18/	Lic.No/Date:0310814505 07.07.2017	Deferred
Decision: The committee noted that comments are awaited from Ministry of Food Processing Industries. Therefore, committee decided to defer the case.				

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 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
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 Udyog Bhawan, New Delhi-110011

	Case No.: 32/5/85- ALC3/2017	Party Name : GADRE MARINE EXPORT PVT LTD	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
32	HQ File :01/85/050/00086/AM18/	RLA File :03/94/040/00433/AM18/	Lic.No/Date:0310815441 31.08.2017	Deferred
Decision: The committee noted that comments are awaited from Central Institute of Fisheries Technology. Therefore, committee decided to defer the case.				

	Case No.: 21/3/85- ALC3/2017	Party Name : V.V. MARINE PRODUCTS	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
33	HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Deferred
Decision: The committee considered the case as per agenda and decided to refer the matter to relevant agency for comments.				

	Case No.: 8/3/85- ALC3/2017	Party Name: SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
34	HQ File :01/85/050/00028/AM18/	RLA File :03/95/040/01018/AM17/	Lic.No/Date:0310812406 10.04.2017	Rejected
Decision: The Committee noted that in a similar case request of M/s Parag Milk Foods Pvt. Ltd., for fixation of ad-hoc norms was rejected on the basis of a report in which it was stated that for processed cheese production use of butter Oil/AMF is not required. Since the request of the firm is similar to M/s Parag Milk Foods Pvt. Ltd., therefore, Committee decided to reject the case.				

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 एन.पी.एस. मोंगा/N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
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 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.: 14/3/85- ALC3/2017	Party Name : SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date: 5/85- ALC3/2017 31.10.2017	Status
HQ File :01/85/050/00034/AM18/	RLA File :02/24/040/00016/AM18/	Lic.No/Date: 0210207644 31.05.2017	Approved

Decision: Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/323/2017-TSW dated 12.09.2017, the Committee approved following adhoc norms:-

Export ITEM	Quantity (Numbers)	Sl. No.	Import item	Quantity required for export of 1.0 Toy
Soft Stuffed Toys Containing 1. Circular Knitted Pile Fabric - 62770 Sq.Mtr. 2. Nylex Brushed Tricot - 22100, 3. Polyester Fiber - 21180 Kg, 4. Plastic Parts - 148500 Nos, 5. Ribbon - 17650 Mtr. 6. Velcro - 4905 Yds, 7. Felt - 3925 Sq.Mt. 8. Packing Materials - 341600 Nos	115,000.000	1.	CIRCULAR KNITTED PILE FABRIC MADE OF SYNTHETIC YARN	0.600408 Sq. Mtr.
		2.	NYLEX BRUSHED TRICOT	0.21196 Sq. Mtr.
		3.	POLYESTER STAPLE FIBER	0.188 Kgs.
		4.	PLASTIC PARTS, EYES AND NOSE FOR TOYS	Net to net
		5.	RIBBON	0.16 Mtr
		6.	VELCRO	0.043Yd
		7.	FELT 1MM/1.5MM	0.035 Sq. Mtr.
		8.	PACKING MATERIALS CONTAINING - HANGTAG, GIFT BOX AND CARTON BOX	As per Policy

RA may take consequential action as per Policy / Procedures.

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एन.पी.एस. मोंगा/N.P.S. MONGA
अपर महानिदेशक/Addl. Director General
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
विदेश व्यापार महा
Directorate General of
उद्योग भवन, नई दि
Udyog Bhawan, New
2011

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Case No.: 6/4/85- ALC3/2017	Party Name : NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status								
HQ File :01/85/050/00049/AM18	RLA File :07/24/040/00084/AM18/	Lic.No/Date:071011172 4 08.06.2017	Approved								
Decision: Based on the technical comments of Central Coffee Research Institute furnished vide their letter No. MAR/MIU/2017-18/96 dated 13.10.2017, the Committee approved following adhoc norms:-											
<table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Coffee Extract (Green Coffee Extracts Powder 45% Chlorogenic Acids)</td> <td>2418.000 KG</td> <td>Decaffeinated Coffee Beans (Vietnam Grade 2 Screen 13)</td> <td>19200.000 KG</td> </tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	Coffee Extract (Green Coffee Extracts Powder 45% Chlorogenic Acids)	2418.000 KG	Decaffeinated Coffee Beans (Vietnam Grade 2 Screen 13)	19200.000 KG
Export item	Quantity	Import item	Quantity								
Coffee Extract (Green Coffee Extracts Powder 45% Chlorogenic Acids)	2418.000 KG	Decaffeinated Coffee Beans (Vietnam Grade 2 Screen 13)	19200.000 KG								
RA may take consequential action as per Policy / Procedures.											

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Case No.: 7/3/85- ALC3/2017	Party Name : PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status																				
HQ File :01/85/050/00027/AM18/	RLA File :03/95/040/01021/AM17/	Lic.No/Date:0310812400 10.04.2017	Approved																				
Decision: Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/380/2017-TSW dated 08.09.2017, the Committee approved following adhoc norms:-																							
<table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity (Number)</th> <th>Import Item</th> <th>Quantity (Number)</th> </tr> </thead> <tbody> <tr> <td>Spray Pumps For Glass Bottles</td> <td>1875000.000</td> <td>15 MM Metal Ferrule Plastic Actuator</td> <td>1875000.000</td> </tr> <tr> <td>Spray Pumps For Glass Bottles</td> <td>1875000.000</td> <td>15 MM Metal Ferrule Metal Actuator</td> <td>1875000.000</td> </tr> <tr> <td>Spray Pumps For Glass Bottles</td> <td>1875000.000</td> <td>20 MM Metal Ferrule Plastic Actuator</td> <td>1875000.000</td> </tr> <tr> <td>Spray Pumps For Glass Bottles</td> <td>1875000.000</td> <td>20 MM Metal Ferrule Metal Actuator</td> <td>1875000.000</td> </tr> </tbody> </table>				Export item	Quantity (Number)	Import Item	Quantity (Number)	Spray Pumps For Glass Bottles	1875000.000	15 MM Metal Ferrule Plastic Actuator	1875000.000	Spray Pumps For Glass Bottles	1875000.000	15 MM Metal Ferrule Metal Actuator	1875000.000	Spray Pumps For Glass Bottles	1875000.000	20 MM Metal Ferrule Plastic Actuator	1875000.000	Spray Pumps For Glass Bottles	1875000.000	20 MM Metal Ferrule Metal Actuator	1875000.000
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Spray Pumps For Glass Bottles	1875000.000	15 MM Metal Ferrule Metal Actuator	1875000.000																				
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Spray Pumps For Glass Bottles	1875000.000	20 MM Metal Ferrule Metal Actuator	1875000.000																				
RA may take consequential action as per Policy / Procedures.																							

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 Ministry of Commerce & Industry
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 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.: 6/7/85- ALC3/2016	Party Name: DP COCOA PRODUCTS PVT.LTD.	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
HQ File :01/85/050/00062/AM17/	RLA File :09/24/040/00119/AM17/	Lic.No/Date:0910063782 09.06.2016	Approved

38 **Decision:** Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(20)/2016-DGFT dated 06.01.2017, the Committee approved following adhoc norms:-

Export item	Quantity	Import item	Quantity
Cocoa Butter	1 Kg	Cocoa Beans	2 Kg

RA may take consequential action as per Policy / Procedures.

Case No.: 10/7/85- ALC3/2016	Party Name: DHIRENDRA INTERNATIONAL PVT.LTD.	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
HQ File :01/85/050/00066/AM17/	RLA File :56/24/040/00010/AM17/	Lic.No/Date:5610004946 11.07.2016	Approved

39 **Decision :**Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No.4(42)/2015-DGFT dated 17.11.2016, the Committeeapproved following adhoc norms:-

Export item	Quantity	Import item	Quantity
Sterilised Processed and Polished Black Cumin Seeds.	50.000 M.T	Raw Black Cumin Seeds.	50.000 M.T

The above ad-hoc norms are subject to the condition that the Sterilized Processed and Polished Black Cumin Seeds will be exported from the raw Black Cumin Seeds which have been imported without any wastage.

RA may take consequential action as per Policy / Procedures.

Agree

hpn
 एन.पी.एस. मोंगा N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.: 3/8/85-ALC3/2016	Party Name : OSTERN PRIVATE LTD.	Meet No/Date: 5/85-ALC3/2017 31.10.2017	Status
HQ File :01/85/050/00069/AM17/	RLA File :02/24/040/00071/AM17/	Lic.No/Date: 0210206833 13.07.2016	Approved

Decision:Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their O.M. No. 7/382/2017-TSW/156 dated 09.10.2017, the Committee approved following adhoc norms:-

Export item	Quantity (Number)	Sl. No.	Import item	Quantity
Plastic Body Ball Point Pens Containing :- 1).Poly Propylene - 299524 K.G,2).SAN Co-Polymer - 202380.95 K.G 3).Ball Pen Tips - 85000 THD,5).Writing Ink- 28560 K.G.5).Decorative Transfer Film - 25500000 Number T/C:- Plastic Body Ball Point Pens	85000000.000	1.	Poly Propylene T/C:- Poly Propylene	314500.000 KG
		2.	SAN co-polymer T/C:- SAN co-polymer	212500.000 KG.
		3.	Ball Pen Tips T/C:- Ball Pen Tips	Net to Net
		4.	Writing ink T/C:- Writing ink	28560.000 KG
		5.	Decorative Transfer Film. T/C:-Decorative Transfer Film	25500000.000 Number

RA may take consequential action as per Policy / Procedures.

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 एन.पी.एस. मोंगा / N.P.S. MONGA
 अपर महानिदेशक/Asst. Director General
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महानिदेशालय
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 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

Case No.: 1/11/85- ALC3/2016	Party Name: ARIBA FOODS PVT. LIMITED,	Meet No/Date: 5/85- ALC3/2017 31.10.2017	Status												
HQ File :01/85/050/00098/AM17/	RLA File :56/24/040/00023/AM17/	Lic.No/Date: 5610004973 11.08.2016	Approved												
Decision :Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No.4(9)/2017-DGFT dated 04.09.2017, the Committee approved following adhoc norms:-															
<table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Frozen Patti/Vegetable Samosa</td> <td>1 kg</td> <td>TAJ 250*250 mm SPRING ROLL PASTRY</td> <td>391.00 gms.</td> </tr> <tr> <td>Frozen Spring Roll Pastry</td> <td>1 kg</td> <td>TAJ 215*215 mm SPRING ROLL PASTRY</td> <td>456.00gms.</td> </tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	Frozen Patti/Vegetable Samosa	1 kg	TAJ 250*250 mm SPRING ROLL PASTRY	391.00 gms.	Frozen Spring Roll Pastry	1 kg	TAJ 215*215 mm SPRING ROLL PASTRY	456.00gms.
Export item	Quantity	Import item	Quantity												
Frozen Patti/Vegetable Samosa	1 kg	TAJ 250*250 mm SPRING ROLL PASTRY	391.00 gms.												
Frozen Spring Roll Pastry	1 kg	TAJ 215*215 mm SPRING ROLL PASTRY	456.00gms.												
The above ad-hoc norms are subject to the condition that the recipe shared by the applicant is as per actual. RA may take consequential action as per Policy / Procedures.															

Case No.: 10/11/85- ALC3/2016	Party Name : KITCHEN XPRESS OVERSEAS LIMITED	Meet No/Date: 5/85- ALC3/2017 31.10.2017	Status								
HQ File :01/85/050/00107/AM17/	RLA File :08/24/040/00232/AM17/	Lic.No/Date: 0810138676 15.09.2016	Approved								
Decision :Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No.4(4)/2017-DGFT dated 09.10.2017, the Committee approved following adhoc norms:-											
<table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Sterilized Corriander Seeds</td> <td>1.00 Kg.</td> <td>Raw Corriander Seeds</td> <td>1.01 Kg.</td> </tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	Sterilized Corriander Seeds	1.00 Kg.	Raw Corriander Seeds	1.01 Kg.
Export item	Quantity	Import item	Quantity								
Sterilized Corriander Seeds	1.00 Kg.	Raw Corriander Seeds	1.01 Kg.								
RA may take consequential action as per Policy / Procedures.											

Case No.: 14/14/85- ALC3/2016	Party Name : KITCHEN XPRESS OVERSEAS LIMITED	Meet No/Date: 5/85- ALC3/2017 31.10.2017	Status								
HQ File :01/85/050/00138/AM17/	RLA File :08/24/040/00272/AM17/	Lic.No/Date: 0810138975 26.10.2016	Approved								
Decision :Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No.4(4)/2017-DGFT dated 18.05.2017, the Committee approved following adhoc norms:-											
<table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Sterilized Coriander Seeds (Edible Grade)</td> <td>1.00 Kg.</td> <td>Raw Coriander Seeds (Edible Grade)</td> <td>1.01 Kg.</td> </tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	Sterilized Coriander Seeds (Edible Grade)	1.00 Kg.	Raw Coriander Seeds (Edible Grade)	1.01 Kg.
Export item	Quantity	Import item	Quantity								
Sterilized Coriander Seeds (Edible Grade)	1.00 Kg.	Raw Coriander Seeds (Edible Grade)	1.01 Kg.								
RA may take consequential action as per Policy / Procedures.											

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एन.पी.एस. मोंगा/N.P.S. MONGA
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वाणिज्य एवं उद्योग मंत्रालय
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उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011

44	Case No.:10/3/85-ALC3/2017	Party Name : GELTEC PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00030/AM18/	RLA File :03/94/040/01010/AM17/	Lic.No/Date:0310810939 03.02.2017	Approved
Decision : Based on the technical comments of Central Institute of Fisheries Technology furnished vide their letter No. 1 (7)/FP/SION/2016 dated 18.09.2017, the Committee approved following adhoc norms:-				
44	Export item	Quantity (Thousand in Nos.)	Import item	Quantity
	Soft Gelatin Capsules containing 500 Mg Fish Lipid Oil	4000.000	Fish Lipid Oil (Tuna Oil HT 403)	2060.000 KG
			Gelatin	1091.800 KG
RA may take consequential action as per Policy / Procedures				

45	Case No.:6/2/85-ALC3/2017	Party Name : ARJUNA NATURAL EXTRACTS LIMITED	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00016/AM18/	RLA File :10/24/040/00102/AM17/	Lic.No/Date:1010059708 07.02.2017	Deferred
Decision: The committee considered the case as per agenda and decided to issue a deficiency letter to firm to provide the requisite information as sought by Ministry of Ayush. It was also decided to give Personal Hearing to the firm before NC to explain their case.				

46	Case No.:8/17/85-ALC3/2016	Party Name : EARTH EXPO COMPANY	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
	HQ File :01/85/050/00170/AM17/	RLA File :24/24/040/00031/AM17/	Lic.No/Date:2410042146 10.02.2017	Deferred
Decision: The committee considered the case as per agenda and decided to issue a deficiency letter to firm to provide the details of export and import items. It was also decided to give Personal Hearing to the firm before NC to explain their case.				

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एन.पी.एस. मोंगा / N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
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47	173	Party Name : Expovan	Meet No/Date:4/85-ALC3/2017 28.09.2017	Status
	HQ File : 01/85/50/153/AM16/DES.VI	RLA File 32/24/40/00011/AM16	Lic.No/Date:	Approved
	Request for grant of wastage on input from 60% in respect of AAs obtained in terms of para 4.07 of HBP,(2015-20).			
	Decision: The committee considered the request of the firm for grant of wastage and after considering the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No.4 (44)/2015-DGFT dated 27.10.2017, the Committee decided to grant 42 % wastage in respect of the following authorization obtained by the firm.			
	Authorization No.	Dated	DGFT File No.	RLA File No.
	3210077698	07.09.2015	01/85/050/00153/AM16	32/24/040/00011/AM16
	3210077699	07.09.2015	01/85/050/00151/AM16	32/24/040/00012/AM16
	3210077700	07.09.2015	01/85/050/00154/AM16	32/24/040/00013/AM16
	RA may take consequential action as per Policy / Procedures.			

48	174	Party Name : All India Food Processors Association	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
	HQ File : 01/85/171/12/AM18/DES.VI			Deferred
	Incorporating import of Inputs required in the basic stages of Manufacturing the export product through Backward integration under general notes for food products under the provisions in HBP under the FTP.			
	Decision: The committee considered the case as per agenda and decided to seek comments from Ministry of Food Processing Industries.			

49	175	Party Name : Indian Oilseeds and Produce Export Promotion Council	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
	HQ File : 01/85/171/131/AM17/DES.VI			Deferred
	Modification of SION existing at Sl. No. K-36 for export product "Food Product (Hulled Sesame Seed).			
	Decision: The Committee heard the representatives of Indian Oilseeds and Produce Export Promotion Council lead by their Chairman Shri. Sanjay Shah during the PH. The council handover a document about the losses of Hulled Sesame Seed. The NC decided to refer the matter again to Ministry of Food Processing Industries along with the document handover by the council for reconsideration and revised comments.			

See

एन.पी.एस. मोंगा/N.P.S. MONGA
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वाणिज्य एवं उद्योग मंत्रालय
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50	176	Party Name : Indian Oilseeds and Produce Export Promotion Council	Meet No/Date:5/85-ALC3/2017 31.10.2017	Status
	HQ File : 01/85/171/00090/AM16/DE S.VI			Deferred
Modification of SION existing at Sl. No. E-92 for Ground Nut Kernels.				
Decision: The Committee heard the representatives of Indian Oilseeds and Produce Export Promotion Council lead by their Chairman Shri. Sanjay Shah during the PH. The council shown the samples of groundnut in support of Modification of SION existing at Sl. No. E-92 for Ground Nut Kernels. The NC decided that Council should provide the samples of groundnut to Ministry of Food Processing Industries for consideration of the matter.				

177	Party Name : WESTERN INDIA CASHEW CO. PVT.LTD	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status : Deferred
HQ File :01/85/171/059/AM15 01/85/171/065/AM15 01/85/171/066/AM15	Review of ad-hoc input output norms on account of reviewing the decision of imposing condition i.e. of the same quality, size & origin as imported.		
NC considered the request and decided that (i.) To review the ad-hoc norms in respect of A. Authorisation, issued under RLA file Nos. (i) 05/24/40/526/AM15 (ii) 05/24/40/553/AM15 (iii) 32/24/40/011/AM15 considered and norms were fixed in NC meeting No.9/85/ALC/2015 dated 03.09.2015 and 2/85-ALC3/2015 dated 30.04.2015 and 2/85-ALC3/2015 dated 30.04.2015 respectively, as under			
File Number	Decided in Meeting No.	Amended Export item will be	
05/24/40/526/AM15	2/85-ALC3/2015 dated 30.04.2015	Roasted & salted Cashew Kernels Broken (The grade and variety of the Cashew used in export shall conform to that imported under the authorisation) as imported (180652Kg) packed in consumer packs of composite Cans (396 gams capacity) with Tin lids and outer plastic caps and further in Kraft paper trays with plastics shrink wrapping.	
05/24/40/553/AM15	2/85-ALC3/2015 dated 30.04.2015	Roasted Cashew Nuts Broken (The grade and variety of the Cashew used in export shall conform to that imported under the authorisation) as imported.	
32/24/40/011/AM15	2/85-ALC3/2015 dated 30.04.2015	Roasted & salted Cashew Kernels Broken (The grade and variety of the Cashew used in export shall conform to that imported under the authorisation) as imported packed in consumer packs of composite Cans (396 gms capacity each in 570240 Nos Cans) with Tin Lids and other plastic caps and further in Kraft paper trays with plastics shrink wrapping.	
Decision: The committee consider the case as per agenda and decided to process the matter on file in order to check the facts.			

एन.पी.एस. मोंगा/N.P.S. MONGA
अपर महानिदेशक/Addl. Director General
व्यापार एवं उद्योग मंत्रालय
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एन.पी.एस. मोंगा/N.P.S. MONGA
 अपर महानिदेशक/Addl. Director General
 वाणिज्य एवं उद्योग मंत्रालय
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 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
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178	Party Name : Ghodawat Agro Pvt. Ltd.	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status																																																																											
HQ File : 01/85/050/00045/AM16/DES.VI			Approved																																																																											
Fixation of ad-hoc input output norms in respect of export product Cut Flower/Roses against import of " Various Fertilizers"																																																																														
Decision: 1.The committee consider the case as per agenda and noted that NC in its Meeting No. 12 which was held on 01.12.2016 has raised a question about value addition which is about 25% as stated by the firm. It was also decided to seek comments of Indian Council of Agricultural Research (ICAR) as well as consumption data of the firm for the past three years duly certified by Indian Institute of Horticultural Research (IIHR), Bangalore. The firm later on submitted year wise statements of export with value addition for the year 2014-15, 2015-16 and 2016-17 , which shows the value addition is more than 140%. Comments also received from ICAR vide their letter No. 10-87/2014-Hort-II wherein they have stated that the quantity of inputs imported against the quantity of produces is justified. IIHR vide their letter No. IIHR/PMES/5.11/2017/4229 has forwarded a fertilizer consumption certificate in respect of the firm stating that considering the quality of flower produced and the cultivation practices followed that includes dense planting under polyhouse justifies the fertiliser quantity being utilised for production. 2. Based on the comments of ICAR, fertilizer consumption certificate issued by IIHR and the value addition of the firm the committee decided to approve ad-hoc norms as applied for by the firm in respect of their following Advanced Authorizations:																																																																														
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10.	3110065603	20.08.2015	01/85/050/00094/AM16	31/83/040/00072/AM16																																																																										
11.	3110065789	11.12.2015	01/85/050/00194/AM16	31/83/040/00124/AM16																																																																										
12.	3110066044	14.03.2016	01/85/050/00006/AM17	31/83/040/00188/AM16																																																																										
13.	3110066118	18.04.2016	01/85/050/00007/AM17	31/83/040/00004/AM17																																																																										
14.	3110066335	12.09.2016	01/85/050/00099/AM17	31/83/040/00075/AM17																																																																										
RA may take consequential action as per Policy / Procedures.																																																																														

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 एन.पी.एस. मोंगा / N.P.S. MONGA
 अपर महाविदेशक/Addl. Director General
 बाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 विदेश व्यापार महाविदेशालय
 Directorate General of Foreign Trade
 उद्योग भवन, नई दिल्ली-110011
 Udyog Bhawan, New Delhi-110011

179	Party Name : Jindal Drugs Pvt. Ltd.	Meet No/Date: 5/85- ALC3/2017 31.10.2017	Status					
HQ File : 01/85/50/0078/AM12/DES.VI			Approved					
Review of ad-hoc input output norms fixed in respect of export product "Cocoa Butter" against import of "Cocoa Beans- - Dried & Fermented"								
Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(4)/2015-DGFT dated 16.10.2017, the Committee decided to revise norms in respect of the following authorizations of the firm purely on ad-hoc basis :								
S. N.	Authorization No.	Dated	DGFT File No.	RLA File No.	Export Item	Qty.	Import Item	Qty.
1.	0310631921	19.05.2011	01/85/50/78/AM12	03/94/040/00133/AM12	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
2.	0310636348	15.06.2011	01/85/50/75/AM12	03/94/040/00221/AM12	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
3.	0310640150	04.07.2011	01/85/50/84/AM12	03/94/040/00224/AM12	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
4.	0310647670	10.08.2011	01/85/50/109/AM12	03/94/040/00416/AM12	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
5.	0310681762	14.02.2012	01/85/50/206/AM12	03/94/040/00971/AM12	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
6.	0310684460	02.03.2012	01/85/50/5/AM13	03/94/040/01021/AM12	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
7.	0310789967	07.10.2014	01/85/50/145/AM15	03/94/040/00617/AM15	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
8.	0310790731	03.11.2014	01/85/50/180/AM15	03/94/040/00695/AM15	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
9.	0310792176	19.12.2014	01/85/50/182/AM15	03/94/040/00797/AM15	Cocoa Butter	1.00Kg	Cocoa Beans - Dried & Fermented	2.58Kg
RA may take consequential action as per Policy / Procedures.								

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Ministry of Commerce & Industry
विदेश व्यापार महा
Directorate General
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi
110011

54	180	Party Name : M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd.	Meet No/Date:5/85- ALC3/2017 31.10.2017	Status
	HQ File :01/85/171/128/AM14/DES.VI			Deferred
	Amendment in description of export item from “Malted Milk Food” to “Malted Milk Food/Malt based Foods (Malt Food)”.			
Decision: The Committee heard the representatives of M/s. GlaxoSmithKline (GSK) Consumer Healthcare Ltd during the PH and decided that firm should provide the Progressive Flow Chart to Ministry of Food Processing Industries to examine the matter further.				

55	181	Party Name: Parag Milk Foods Pvt. Ltd.	Meet No/Date:5/85-ALC3/2017 31.05.2017	Status
	HQ File : 01/85/50/00096/AM16/DES.VI	RLA F.No. 03/83/040/073/AM16	Advance Authorization No. 0310810129 27.12.2016	Rejected
	Request for grant of Advance authorisation on repeat basis. – Clarification regarding.			
Decision : The committee considered the case as per agenda and noted that NC in its Meeting No. 11 which was held on 17.11.2016 decided that a team may be constituted to visit the premises of the firm to ascertain their manufacturing process. Accordingly a team on 14.09.2017 made spot inspection of premises of the firm. As per report submitted by the team it was concluded that for processed cheese production use of butter Oil/AMF is not required. Since the firm has obtained Advance Authorization for import of AMF/Butter Oil, Committee decided to reject the request of the firm as per report of the team.				

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182	Party Name : Empire Tobacco Company Pvt. Ltd.	Meet No/Date:5/85-ALC3/2017 31.05.2017	Status
HQ File : 01/85/50/164/AM17/DES.V I	RLA File : 03/94/040/00847/AM17	Advance Authorization No. 0310810129 dated 27.12.2016	Approved

Request for corrections in norms fixed by NC in its meeting no. 2/17 which was held on 18.05.2017

Decision:Based on the technical comments of Department of Industrial Policy and Promotion furnished vide their communication dated 12.10.2017, the Committee decided to revise the export item as per details given below:-

Export Item	Qty
Filter Cigarattes of 84 mm consisting of cut tobacco 8251.8 Kgs	10200000.000 Number

RA may take consequential action as per Policy / Procedures.

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Directorate General of Foreign Trade
उद्योग भवन, नई दिल्ली-110011
Udyog Bhawan, New Delhi-110011